

FIR No. 443/2020  
PS Keshav Puram  
State Vs. Azad @ Bagira

02.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present bail application has been taken up for hearing through Video Conferencing (VC).

**Order on bail application of accused Azad @ Bagira has taken up through VC.**

**Present :** Ld. APP for the State (through VC).

None for the applicant accused.

Assistant Ahlmad Seema has reported that no signed application has been received from Facilitation Center as yet and when the counsel was contacted telephonically, he had stated that he has not rectified the deficiency as yet.

In these circumstances, it appears that the applicant is not interested in pursuing the present application in the present form. The application stands dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad, as per rules.

Copy of this order be uploaded as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**02.07.2020**

Circle NLC  
Vehicle No. DL-5SBT-3866 (Superdari)  
02.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-5SBT-3866 on Superdari has been taken up for hearing through Video Conferencing (VC).

**Present :** Ld. APP for the State (through VC).

None for the applicant.

This is an application for release of vehicle bearing no. DL-5SBT-3866 on superdari.

Copy of reply received from MHCR HC Sanjay.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Record perused.

As per record, order for release of vehicle no. DL-5SBT-3866 as per the judgment of Manjeet Singh Vs. State have already been passed on 18.06.2020.

In these circumstances no further orders are warranted in the application as filed. Application disposed off accordingly. Copy of this order as well as the copy of order dated 18.06.2020 be sent to the counsel / applicant as per rules.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**02.07.2020**

FIR No. 001043/2019  
PS Budh Vihar  
State Vs. Unknown (Release of Mobile phone)  
U/s 379 IPC

02.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present application for release the mobile Phone make MI Redmi-6 bearing IMEI No. 862181041382214 and 862181041382222 on Superdari has been taken up for hearing through Video Conferencing (VC).

**Present :** Ld. APP for the State (through VC).

None for the applicant.

Heard.

Reply has been filed under the signature of HC Tribhuvan Jha wherein it is stated that he does not have any objection if the mobile phone in question is released to the rightful owner.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / registered owner subject to the following conditions:-

1. Mobile phone in question be released to its registered owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from

different angles sufficient to identify the mobile phone during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**02.07.2020**

FIR No. 0460/2020  
PS Keshav Puram  
State Vs. Unknown (Release of Mobile Phone)

02.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present application for release the mobile Phone make Redmi 7S Black Colour, bearing IMEI No. 861261044396303 and 861261044396311 on Superdari has been taken up for hearing through Video Conferencing (VC).

**Present :** Ld. APP for the State (through VC).

None for the applicant.

Heard.

Reply has been filed under the signature of SI C.L. Kaphungkan wherein it is stated that he does not have any objection if the mobile phone in question is released to the rightful owner.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / registered owner subject to the following conditions:-

1. Mobile phone in question be released to its registered owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from

different angles sufficient to identify the mobile phone during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**02.07.2020**

e-FIR No. 013224/2020  
PS Budh Vihar  
State Vs. DL-11SS-4617

02.07.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present application for release the vehicle bearing no. DL-11SS-4617 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.  
None for the applicant.

The present application for release of vehicle bearing number DL-11SS-4617 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Umesh Chand wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded as per rules.

**(POOJA AGGARWAL)**  
**MM-04 /North-West/ Delhi**  
**02.07.2020**